

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.934

TO BE ANSWERED ON MONDAY THE 26TH JULY, 2021
SRAVANA 4, 1943 (SAKA)

CENTRAL AND STATE TAX ON FUEL

934. SHRI K. MURALEEDHARAN:
SHRI BENNY BEHANAN:
SHRI UTTAM KUMAR REDDY NALAMADA:
SHRI D.K.SURESH:
SHRI VINCENT H. PALA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry has initiated discussions with the Goods and Services Tax (GST) Council to assess if fuel should be brought under GST;
- (b) if so, the details thereof, and if not, the reasons therefor;
- (c) whether the Ministry is considering reforming the Central and State tax on fuel; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (d): Article 279 A (5) of the Constitution prescribes that the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). Also, as per section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which the states are also represented, has not made any recommendation for inclusion of these goods under GST.
